

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2010 and 2nd Amendment thereof seeking allowance/ approval for making application for RECs for the period September, 2021 to February, 2022.
- Date of Hearing : 20.4.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Siddhayu Ayurvedic Research Foundation Pvt. Ltd. (SARFPL)
- Respondents : National Load Despatch Centre (NLDC) and Anr.
- Parties Present : Shri Anup Jain, Advocate, SARFPL
Shri Kailash Chand Saini, NLDC
Shri Gajendra Sinh Vasava, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for making application for Renewable Energy Certificates (RECs) for the period from September, 2021 to February, 2022. Learned counsel submitted that the delay in making the application within the prescribed time of 6 months from the date of corresponding generation was mainly due to oversight and change in the internal management of the Petitioner company and allowing the Petitioner to make the application for RECs for the above period will not be detrimental to the interest of either of the Respondents herein or any other party.

2. The representative of the Respondent, NLDC submitted that as such NLDC does not have any objection towards the prayers made by the Petitioner. However, the Respondent No.2, Maharashtra State Load Despatch Centre may also be heard prior to considering the prayer(s) of the Petitioner.

3. After hearing the learned counsel for the Petitioner and the representative of the Respondent, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their reply, if any, within two weeks with copy to the Petitioner who may file its rejoinder within two weeks thereafter.

(c) The Respondent No.2, Maharashtra SLDC to include in its reply specific objections to the prayers made by the Petitioner, if any.

(d) Parties to comply with the above direction within the stipulated timelines and no extension of time shall be granted.

4. The Petition shall be listed for hearing on 19.07.2023

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**